

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4551
ANSWERED ON:11.08.2014
AIRLINE JOINT VENTURES
Subbareddy Shri Yerram Venkata

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the airlines working in a joint venture in the country at present along with their performance during the last three years and the current year;
- (b) whether the Government has recently given its approval for a number of airline joint ventures including Tata-Singapore (Tata-SIA) Airlines and if so, the details and the present status thereof;
- (c) whether Tata-SIA Airlines has submitted application for issue of Air Operator Permit and if so, the details thereof along with the action taken thereon; and
- (d) the time by which these joint ventures are likely to commence operations in domestic and international sectors?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Shri Siddeshwara)

(a) & (b) The following Airlines have been granted permission by Foreign Investment Promotion Board (FIPB) to have joint Venture with foreign Airlines:-;

1. Jet Airways with Etihad Airways (foreign airline).;
2. Air Asia (India) Pvt. Ltd is joint venture of three Companies i.e. TATA Sons Ltd, Air Asia Berhad (foreign Airline) and Telestra Tradeplace Pvt. Ltd.;
3. TATA-SIA Airlines Ltd is joint venture of TATA Sons and Singapore Airlines (foreign airlines).;

So far Jet Airways & Etihad and Air Asia (India) Pvt. Ltd. are operational. TATA - SIA Airlines Ltd has been granted Initial NOC on 3.4.2014 to start a New Airline. ;

(c) Yes, Madam. M/s TATA SIA Airlines Ltd has submitted application for grant of Air Operator Permit (Scheduled) as per Air Operator Certification Manual (CAP 3100) along with requisite fee and Manuals on 22.4.2014. The applicant airline has been assigned Principal Operation Inspector and Principal Airworthiness Inspector who are evaluating their documents. After Completion of the documents Evaluation phase, the applicant Airline will undergo Demonstration and Inspection phase. Once Demonstration and Inspections are found satisfactory, applicant Airline will be certified under the Certification phase.;

(d) The Joint Venture Companies can commence their Scheduled Operations in domestic sector immediately after issue of Air Operator Permit (Scheduled) and will be entitled to commence international Operation after 5 years of domestic operations and having a fleet of 20 aircrafts in compliance of requirements as laid down in AIC 8/2009. Jet- Airways is operating its flights in domestic and international sectors and Air Asia has started their Operation for domestic sector.;